

7. To examine ground strata, earth work investigations are being carried out along alignment.
8. Design of outlet at R. D. 1109 is under process with R.C.P.

[English]

**Agitation Launched by National Fishermen's Forum**

871. SHRI G. G. SWELL : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) whether thousands of small fishermen in the southern coastal areas courted arrest under the agitation launched by the National Fishermen's forum;

(b) the reasons therefor; and

(c) whether it is a fact that despite the introduction of trawlers and purse seiners total fish landings in the country have dropped ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : (a) Yes, Sir.

(b) Agitating Fishermen in Kerala were arrested for picketing Government officers and causing road blocks.

(c) No, Sir. The production of marine fish in the country during the last two years is showing increasing trend.

**Safety measures against accidents in Public and Private Sectors**

872. SHRI HANNAN MOLLAH : Will the Minister of LABOUR be pleased to state :

(a) in a view of the failure in taking safety measures in public and private sector undertakings resulting in accidents and death of many, what steps Government had taken against the managements; and

(b) names of those concerns against whom Government had taken stern action ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : (a) and (b). The Factories Act, 1948 is enforced by the State Government/

Union Territory Administration. Statutory rules under this Act are also framed by them in accordance with the Model Rules circulated by the Ministry of Labour. The State Governments have been recently advised to revise the Rules with a view to incorporate all the control measures provided in the Model Rules in respect of various dangerous manufacturing processes so as to improve the safety standards in industrial undertakings. For violation of the provisions of the Act, the State Govts./Union Territory Administrations are empowered to prosecute the defaulting managements. However names of the factories against whom action has been taken are not available with Ministry of Labour. The State Governments/Union Territory Administrations have been advised to increase the periodicity of inspection of factories, particularly in respect of factories which carry on dangerous manufacturing processes including use of hazardous chemicals and toxic substances.

**Study made by Labour Bureau at Simla about Metropolitan Cities**

873. SHRIMATI GEETA MUKHERJEE : Will the Minister of LABOUR be pleased to state :

(a) whether it is a fact that according to a study by Labour Bureau at Simla in March it has been revealed that out of four Metropolitan cities of Delhi, Bombay, Madras and Calcutta, Calcutta as yet is the cheapest; and

(b) if so, what are the other details of the findings of the said bureau ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : (a) No Sir. No study on Comparative Costliness of four Metropolitan cities of Delhi, Bombay, Madras and Calcutta has been conducted by Labour Bureau in March, 1985.

(b) Does not arise.

**Release and Rehabilitation of Bonded Labour in States**

874. SHRI AMARSINH RATHAWA :  
SHRI CHINTAMANI JENA :  
SHRI RAM SWAROOP RAM :

Will the Minister of LABOUR be pleased to state :

(a) the number of bonded labour released and rehabilitated in each State by the end of 1984;

(b) whether Government are aware that still there are thousands of such persons who are in the grip of their cruel lords;

(c) if so, their number and what measures are being taken to get them released and to rehabilitate them;

(d) what are the facilities being given to rehabilitate them; and

(e) the amount of grant given to each State under this head for the year 1985-86 ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : (a) As per the reports received from the State Governments, the total number of bonded labourers identified and freed as on 31-12-1984 was 1,73,814 out of which 1,31,407 had been rehabilitated. A statement giving the State-wise details is given below.

(b) and (c). Complaints about the existence of bonded labourers are being received from time to time. Whenever such complaints are received, the matter is got inquired into through the State Government concerned and appropriate action is taken thereon. The State Governments have been requested, from time to time, to conduct periodic surveys to identify bonded labour and take necessary steps for their quick release and rehabilitation. The State Governments have also been advised to give due cognizance to the press-reports and weightage to the complaints made by the voluntary agencies about existence of bonded labourers and take appropriate action thereon.

(d) The State Governments are rehabilitating the bonded labourers under their on-going schemes relating to the anti-poverty programme as also under the Centrally Sponsored Scheme which is in operation since 1978-79. Under the latter scheme, the State Governments are provided central financial assistance on matching grant (50 : 50) basis for rehabilitation of bonded labourers. The scheme envisages provision of rehabilitation assistance upto a ceiling limit of Rs. 4,000 per head, half of which

is given as Central share. State Governments have also been requested to integrate the scheme with similar other scheme viz. IRDP, NREP, Special Component Plan for Scheduled Castes, Tribal Sub-Plan and other on-going schemes of the State Government. The State Governments are rehabilitating the bonded labourers under land based, non-land (animal husbandry) based or skill/craft based schemes, depending upon the skill, aptitude and preferences of the beneficiaries.

(e) A sum of Rs. 5.24 lakhs has so far been released to the State Governments (towards Central share of assistance) for rehabilitation of bonded labourers during 1985-86. State-wise details are given below :

S. No.	State	Amount Released so far (Rs. in lakhs)
1.	Rajasthan	1.76
2.	Tamil Nadu	3.48
<b>Total</b>		5.24

Statement

Sl. No.	Name of the State	Number of Bonded Labourers	
		Identified and freed	Rehabilitated
1.	Andhra Pradesh	13,936	11,755
2.	Bihar	8,834	7,781
3.	Gujarat	63	63
4.	Karnataka	62,699	40,033
5.	Kerala	829	820
6.	Madhya Pradesh	2,852	2,329
7.	Maharashtra	540	292
8.	Orissa	33,238	22,559
9.	Rajasthan	6,629	6,266
10.	Tamil Nadu	32,128	29,934
11.	Uttar Pradesh	12,066	9,575
<b>Total</b>		1,73,814	1,31,407